

National Company Law Tribunal

Allahabad Bench

CP NO. 10/03/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Jaypee Infratech Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 74(2) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Sudeep Harkauli	Adv	IRP	SY
<u>2.</u>	Pradeep Singh Sisodia	Cue	central govt	

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Sh. Sudeep Harkauli, Advocate for the Resolution Professional (RP). Present application is filed U/s 74(2) of the Companies Act by the Corporate Debtor Company under resolution, wherein this Court by its previous order dated 29.11.2017 issued a formal notice to the representative of the Central Government, to attend the COC of the JP Infratech now under the CIRP. However, its response is still awaited. In view of this, the registry is directed to issue a reminder and a copy of this order be communicated to the Central Government, Ministry of Corporate Affairs as well as to the O/o Ld. ASG for filing comments/response, if any.

At this stage, Sh. Pradeep Singh Sisodia, Advocate, wishes to appear on behalf of the Central Government. Hence, a copy of the present petition be provided to him.

The case is fixed for reply/comments from the Central Government and its nominee. Meanwhile, as an interim measure the time for making such payment is further extended until further order.

The matter to be listed on 19th January, 2018.

Dated:15.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd—
H.P. Chaturvedi,
Member (Judicial)